

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 102
IB-694/PB/2018

IN THE MATTER OF:
M/s. L & T Finance Ltd.

...PETITIONER

Vs

M/s. Zillion Infraprojects Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 19.02.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

:Adv Vinod Chaurasia, Adv Parul
Mr. Harish Taneja-RP

For the Respondent/Corporate Debtor

:Ms. Shweta Kapoor Advocate for
Respondent no. 4 in IA 23581/23.

ORDER

IA/708/2024

Ld. Counsel for the Applicant is present and sought liberty to withdraw the present application as the relief sought has become infructuous. Liberty is granted to the Applicant to withdraw the present application. IA is **dismissed as withdrawn.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)